



# Supreme Court Advocates-On-Record Association

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**Ref No. SCAORA/SCI/CJI/CV/40/2021**

**11<sup>th</sup> February, 2021**  
**New Delhi**

To,  
Hon`ble the Chief Justice of India,  
Supreme Court of India,  
New Delhi.

Sub: Representation and requisition for resumption of Oral Mentioning.

Hon`ble Sir,

With reference to the aforesaid subject, we suggest and request the following method to be adopted for resumption of oral mentioning.

1. That a mentioning Registrar be made available in a hybrid manner that is both physical and virtual (*for a limited time*) modes for hearing urgent mentioning matters.
2. That separate timings for oral mentioning before the mentioning Registrar may be indicated for physical and virtual (*for a limited time*) modes of oral mentioning with links created accordingly.
3. That the same procedure as in the days of normalcy be adopted for oral mentioning before the mentioning Registrar along with the additional facilities of e-filing and virtual hearing (*for a limited time*) for the same.
4. Advocates On Record/Advocates/Party-In-Persons aggrieved by the rejection of any mentioning by the mentioning Registrar, may be permitted to mention before Hon`ble the Chief Justice of India or the concerned court, where the subject matter of mentioning is pending.

We request you to kindly issue appropriate directions and resume oral mentioning at the earliest.

Thanking you,  
Warm regards,

Dr. Joseph Aristotle S.  
Hony. Secretary,  
SCAORA

## **Cc to;**

The Secretary General, Supreme Court of India, New Delhi.